

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 582 of 2013

Kedar Yadav Appellant

Versus

The State of Jharkhand Respondent

With

Cr. Appeal (D.B.) No. 568 of 2013

Gujar Gope @ Gujar Yadav & another Appellants

Versus

The State of Jharkhand Respondent

With

Cr. Appeal (D.B.) No. 571 of 2013

Hari Gope @ Hari Yadav & another Appellants

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : Mr. Arwind Kumar, Advocate
[in Cr. Appeal (D.B.) No. 582 of 2013]
Miss Sapna Kumari, Advocate
[in Cr. Appeal (D.B.) No. 568 of 2013
& Cr. Appeal (D.B.) No. 571 of 2013]
For the State : Mrs. Nehala Sharmin, APP

17/09.07.2020: Hearing of these criminal appeals have been convened and conducted through video conferencing.

Mr. Arwind Kumar, the learned counsel appears for the appellant in Cr. Appeal (D.B.) No. 582 of 2013 and Miss Sapna Kumari, the learned assisting counsel to Mr. R.S. Mazumdar, the learned senior counsel appears for the appellants in Cr. Appeal (D.B.) No. 568 of 2013 & Cr. Appeal (D.B.) No. 571 of 2013.

Mrs. Nehala Sharmin, the learned APP appears for the State.

On the request of the learned counsels for the appellants post these matters on 17.08.2020 under the heading "Final Disposal".

In the meantime, Miss Sapna Kumari, the learned assisting

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counsel to Mr. R.S. Mazumdar, the learned senior counsel shall prepare short synopsis and list of dates.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

S.B